

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE KARNATAKA COMPULSORY SERVICE BY CANDIDATES COMPLETED MEDICAL COURSES (AMENDMENT) BILL, 2025

(LA Bill No. 29 of 2025)

A Bill further to amend the Karnataka Compulsory Service by Candidates Completed Medical Courses Act, 2012.

Whereas it is expedient to amend the Karnataka Compulsory Service by Candidates Completed Medical Courses Act, 2012 (Karnataka Act 26 of 2015) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India, as follows:-

- 1. Short title and commencement.-(1) This Act may be called the Karnataka Compulsory Service by Candidates Completed Medical Courses (Amendment) Act, 2025.
- (2) It shall be deemed to have come into force with effect from the 27^{th} day of May, 2025.
- **2. Amendment of section 3.-** In section 3 of the Karnataka Compulsory Service by Candidates Completed Medical Courses Act, 2012 (Karnataka Act 26 of 2015) (hereinafter referred to as the principal Act),-
 - (i) in sub-section (1), the following proviso shall be inserted, namely:-

"Provided further that, the vacancies in the rural areas shall be filled on priority and in case the number of candidates are more than the vacancies in rural areas then the vacancies in urban areas may be filled by posting of candidates to render one year compulsory service."

- (ii) in sub-section (3), the word 'rural' shall be omitted;
- (iii) in sub-section (4),-
 - (a) the word 'rural' shall be omitted;
 - (b) after the proviso, the following proviso shall be inserted, namely:-

"Provided further that, candidates may be given a conditional No Objection Certificate to pursue higher studies like MD or MS or Fellowship in the universities established by law upon submitting an affidavit undertaking stating their commitment to fulfill the obligation of one year compulsory service post-completion of higher studies failing which he shall be liable for penalty and such other consequences specified in the affidavit or undertaking."

- **3. Insertion of new section 3-A.-** In the Principal Act after section 3, the following shall be inserted, namely:-
- "3-A. Priority and exemption.- Notwithstanding anything contained in this Act, while filling up of existing vacancies specified by the Government for compulsory service in the Government hospitals under sections 3,4 and 5 the candidates who have passed medical courses under Government quota seats shall be filled on priority and the remaining vacancies may be filled by the candidates who have studied medical courses under institutional seats and the surplus candidates may be exempted from the compulsory service.

Explanation: For the purpose of this section "Government seats" and the "Institutional seats" shall have the same meaning as defined in the Karnataka Professional Educational Institutions (Regulation of Admission and Determination of Fee) Act, 2006 (Karnataka Act 8 of 2006)."

- **4. Amendment of section 4.-** In section 4 of the Principal Act in sub-section (1),-
 - (i) the word 'rural' and the word 'urban' shall be omitted; and
 - (ii) the following proviso shall be inserted at the end, namely:-

"Provided that, candidates may be given a conditional No Objection Certificate to pursue higher studies like Super-specialty or Fellowship in the universities established by law upon submitting an affidavit or undertaking stating their commitment to fulfill the obligation of one year compulsory service post-completion of the higher studies failing which he shall be liable for penalty and such other consequences specified in the affidavit or undertaking."

- **5. Amendment of section 5.-** In section 5 of the principal Act, in sub-section (2),-
 - (a) in the proviso, the word "rural", shall be omitted; and

(b) after the proviso, the following proviso shall be inserted, namely:-

"Provided further that, candidates may be given a conditional No Objection Certificate to pursue higher studies like fellowship in the universities established by law upon submitting an affidavit or undertaking stating their commitment to fulfill the obligation of one year compulsory service post-completion of the higher studies failing which he shall be liable for penalty and such other consequences specified in the affidavit or undertaking."

- **6. Insertion of new section 5A.-** After section 5 of the Principal Act, the following shall be inserted, namely:-
 - **"5A. Appeal.-** Any person aggrieved by the orders of the competent authority under the provisions of this Act may make an appeal to the Specified Authority as notified by the Government and the Speicified Authority may dispose it off in such manner as may be prescribed."
- **7. Repeal and savings.-** (1) The Karnataka Compulsory Service by Candidates Completed Medical Courses Ordinance, 2025 (Karnataka Ordinance 06 of 2025) is here by repealed.
- (2) Notwithstanding such repeal anything done or any action taken under principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Compulsory Service by Candidates Completed medical Courses Act, 2012 (Karnataka Act 26 of 2015) to provide for,-

- (1) posting of MBBS Graduates even in urban areas who remains surplus even after posting to rural areas;
- (2) posting of post Graduates to community health Centres and other hospitals in rural areas also;
- (3) issuing conditional, No Objection certificate to pursue higher studies like PG and Super Specialty courses upon submitting an undertaking to fulfill the obligation of one year Compulsory Service, failing which he shall be liable for penalty and such other consequences as agreed upon; and
- (4) certain other consequential amendments are also made.
- (5) As the matter was urgent and the Karnataka legislative Assembly and the Karnataka Legislative Council were not in session, the Karnataka Compulsory Services by Candidates competed Medical Courses Ordinance, 2025 (Karnataka Ordinance 06 of 2025) was promulgated to achieve the above object.

This Bill seeks to replace the said Ordinance.

Hence, the Bill

FINANCIAL MEMORANDUM

There is no extra Expenditure involved in the Proposed Legislative measure.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 6:	empowers the State Government to prescribe by rules such manner to dispose the appeal by the prescribed authority
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The proposed delegation of legislative power is normal in character.

Dinesh Gundu Rao

Minister of Health and Family Welfare Department

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

EXPLANATORY STATEMENT AS REQUIRED BY SUB-RULE (1) OF RULE 80 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE KARNATAKA LEGISLATIVE ASSEMBLY.

It is considered necessary to amend the Karnataka Compulsory Service by Candidates Completed medical Courses Act, 2012 (Karnataka Act 26 of 2015) to provide for,-

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As the matter was urgent and the Karnataka legislative Assembly and the Karnataka Legislative Council were not in session, the Karnataka Compulsory Services by Candidates competed Medical Courses Ordinance, 2025 (Karnataka Ordinance 06 of 2025) was promulgated to achieve the above object.

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ANNEXURE

THE EXTRACT OF THE KARNATAKA COMPULSORY SERVICE BY CANDIDATES COMPLETED MEDICAL COURSES ACT, 2012 (KARNATAKA ACT 26 OF 2015)

XXX XXX XXX 2. Definitions.-

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3. Compulsory service of candidates completed medical course.- (1) Every candidate after successful completion of MBBS degree and after completion of one year internship course shall undergo one year compulsory rural service in the existing vacancies as specified by the State Government in Government Primary Health Centres or Government Hospitals in rural areas allotted on the basis of merit through process of counseling in such manner as may be prescribed. During such service he shall be called as Junior Resident.

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Provided that, if candidates are selected for regular Central or State Government service, such candidates shall be exempted.

(2) **XXX XXX XXX**

- (3) Every candidate who undergoes compulsory rural service of one year shall be paid such a stipend as specified by the State Government.
- (4) Notwithstanding anything contained in any law for the time being force every candidate who does not undergo the compulsory rural service or refuse to work or non compliance of the conditions as may be specified by the State Government under subsection (1) shall also not be eligible to permanent registration under the State under Karnataka Medical Registration Act, 1961 or under the India Medical Council Act, 1956:

Provided that such candidates may be given a temporary registration during till he undergo the said service independently treat patients and prescribe medicine during the service period.

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4. Compulsory service of candidates completed post graduate Medical courses.-(1) Every candidate other than the candidate who has undergone compulsory rural service under sub-section (1) of section 3 and who has successfully completed post graduate diploma or degree shall undergo one year compulsory service in the existing vacancies as specified by the State Government in Government hospital in urban area selected and posted on the basis of merit through process of counseling in the State in such manner as may be prescribed. During such service he shall be called as senior resident He shall be eligible for such a stipend as specified by the State Government.

Provided that, if candidates are selected for regular Central or State Government service, after post-graduation, such candidates shall be exempted.

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5. Compulsory service of candidates completed super specialty graduate courses.- (1) XXX XXX XXX

(2) the provisions of sub-section (4) of section 3 shall mutatis mutandies apply to candidates who passes super specialty courses:

Provided that, such candidates who undergo compulsory rural service may be given temporary registration till completion of such service to treat patients independently and prescribe medicine.

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